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Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

No.........65......./2015

NOTIFICATION

New Delhi, the 13th August, 2015.

S.O.........(E). - In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, "Telangana State Electricity Regulatory Commission", a Commission constituted by the Government of Telangana in respect of the following specified income arising to the said Commission, namely:-

(a) all fees received by the Commission under the Electricity Act, 2003 (36 of 2003);
(b) grant and loans received from the government of Telangana; and
(c) interest earned on the amount deposited in the banks.

2. This notification shall be effective subject to the conditions that Telangana State Electricity Regulatory Commission -

(a) shall not engage in any commercial activity;
(b) files return of income in accordance with the provision of clause (g) of sub-section (4C) of section 139 of the Income-tax Act, 1961; and
(c) its activities and the nature of the specified income remain unchanged throughout the financial years.

3. This notification shall be applicable for the financial years 2014-15 to 2018-19.

[F.No.196/03/2015-ITA-I]

Deepshikha

DEEPSHIKHA SHARMA
Director to the Government of India

To

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